

41. पीलीभीत	—
42. फरुखाबाद	9
43. बादायूं	3
44. बरेली	3
45. बुलन्दशहर	—
46. बिजनौर	26
47. मथुरा	49
48. मुजफ्फरनगर	9
49. मुरादाबाद	5
50. मेरठ	11
51. झागरा	84
52. मैनपुरी	1
53. रामपुर	1
54. शाहजहाँपुर	1
55. सहारनपुर	139

Registration of Sold Property

2512. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether sale of plots and flats/houses are not being registered by the Courts for a long time in Delhi resulting in the steep rise in their prices ;

(b) whether Estate Duty paid on such registrations is not being received by Government though properties and land are changing hands without any record thereby causing huge financial losses to Government by evasion of capital tax ;

(c) whether transactions are taking place on the Power of Attorney which helps in the use of unaccounted money ; and

(d) whether an embargo in proposed to be placed on such sales by D.D.A. to only those who have not been ordinarily resident of Delhi for

a minimum period of ten years immediately preceding the purchase of the same ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):

(a) No, Sir.

(b) and (c). The Central Board of Direct Taxes has intimated that the effect of properties changing hands, without registration of transfer of property, on estate duty and wealth-tax revenue is likely to be nil. The property standing registered in whose-so-ever name will be subjected to and suffer the levy of estate duty or wealth-tax. Where transactions are entered into on the power of attorney without registration or transfer of the same, the so called vender/transferer remains assessable to wealth-tax or estate duty in the event of his death since such a property continues to remain registered in his name in the registration records.

(d) The D. D. A. has no such proposal.

Unauthorised Encroachment on Public Land in Delhi

2513. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the field staff of DDA, MCD, Delhi Cantt. Board and NDMC are mainly responsible for large scale unauthorised constructions and encroachment on public land in their areas ;

(b) if so, whether a legislation devolving responsibilities on these

officials is to be brought to contain the city and help check further erosion including changes in statute books ; and

(c) steps taken to maintain a strict vigil on unauthorised construction and encroachment on public land ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH : (a) No, Sir.

(b) Does not arise.

(c) The Municipal Corporation of Delhi has stated that Junior Engineers of its Building Department go round the areas allocated to them to detect unauthorised construction and initiate action against it. The New Delhi Municipal Committee has stated that strict vigil over unauthorised construction and encroachment on public land is kept by its field staff who visit their beats and report the encroachments as and when detected. The Delhi Development Authority has stated that a large number of watch and ward staff has been deployed to keep constant vigil over the land and a control room has also been set up at its headquarters to receive the complaints regarding encroachments/unauthorised constructions. Besides, a Special Cell has been created under a Deputy Commissioner of Police in Delhi Administration last year to deal with land racketeers. The Delhi Cantonment Board has stated that, as and when any unauthorised

construction is brought to notice, action is taken under the provisions of Cantonment Act.

Development of Land in R.K. Puram, New Delhi

2514. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 5579 on 30 March, 1981 regarding Development of land in Sector I, R.K. Puram, New Delhi and state :

(a) whether the land has since been handed over to MCD; and

(b) if not, what measures have been taken to ensure its handing over for the development of a Park?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) (a) No, Sir.

(b) The D.D.A. in whose care and maintenance the land had been placed, have been asked to release the land to the Land & Development Officer for handing over its possession to the Municipal Corporation of Delhi. Meanwhile, the lease agreement has also been sent to the Corporation for registration.

Restriction on Cutting of trees in Himalayas

2515. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are restricting cutting of trees in Himalayas to prevent silting of rivers; and

(b) if so, the details thereof?